

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6436
ANSWERED ON:06.05.2015
DEATH OF IAS OFFICER
Somaiya Dr. Kirit

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware about the controversies over the unnatural death of an IAS Officer in Karnataka and if so, the details thereof;
- (b) whether some facts have been hidden by the concerned Government authorities before the court to mislead the investigation;
- (c) if so, whether the present CID investigation is biased and politically influenced and if so, the reaction of the Government in this regard;
- (d) whether the Government will call for a detailed report of the case and issue directives for a CBI inquiry; and
- (e) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (c): State Government of Karnataka had sent proposal for transfer of investigation of case relating to unnatural death of an IAS officer Shri D.K. Ravi which occurred on 16/03/2015 in Bengaluru District, Karnataka State to the Central Bureau of Investigation (CBI) as per provisions of Delhi Special Police Establishment Act, 1946. After due consideration of the proposal of State Government of Karnataka, Central Government has issued relevant notification under section 5 (1) of the DSPE Act, 1946 for investigation of the aforementioned case by the CBI.

(d) to (e): As mentioned in reply to part (a) to (c) above, CBI has registered a Preliminary Enquiry No. 2/2015/CBI/SC.IH/ND dated 16.04.2015 in the matter.